

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.10.2018.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

Mr. Alok Kumar Kuchhal, IRP in person for the
Petitioner


Ms. Yamini Khurana, Mr. Manubhav Anand, Mr. F.
Alam, (For Kotak Mahendra Bank), Advocates for the
Respondent.

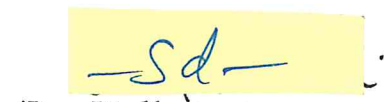
ORDER

Application under Section 22 (3) (b) of the Insolvency and Bankruptcy Code has been filed by the lead constituent of the COC, namely, the HDFC Bank praying for replacement of the RP. As per the resolution passed by the COC, the name of Mr. Arvind Garg, Registration No. IBBI/IPA-003/IP-N00029/2017-18/10189 has been proposed. The minutes of meeting as well as the consent of the Proposed RP in Form-2 has been filed. Let the name be forwarded to the IBBI for objection, if any.



It is also being appointed that 180 days have already expired and the COC has taken a decision and has prayed for extension of time. However, that process shall be undertaken by the new RP in this case. The earlier RP, Mr. Alok Kuchhal has no objection in being relieved. However, his professional fees and expenses have not been paid to him. The COC shall deal with this issue. Notice of this CA is duly accepted by Ms. Yamini Khurana. Let reply be filed, to come up on 12th November, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)